

National award for best make-up man in films

737. SHRI M. BASAVARAJU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that national award is not given for the best make-up man in films;

(b) if so, what are the reasons therefor; and

(c) whether Government propose to give award to the best make-up man of the year in recognition of the services rendered by the make-up men of film industry?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) Individual awards are given only to certain major contribution in film making. Government does not think that the scope of awards should be enlarged to include make-up men also.

(c) No, Sir.

Continuance of Bonded Labour

738. SHRI DHULESHWAR MEENA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that bonded labour system still exists in Haryana, Punjab, Rajasthan, Bihar and some other parts of the country; and

(b) if so, whether Government propose to make a survey to eliminate bonded labour system in the country and if so, when?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) The incidence of bonded labour system has been reported only from 11 States viz., Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamil Nadu and Uttar Pradesh. The remaining State Governments/Union Territories (including Haryana and Punjab) have reported that this system is non-existent in their States/UTs. As per the latest reports received from the 11 State

Governments, the total number of bonded labourers identified and freed in the States as on 31-12-1983 was 1,61,075 out of which 1,19,219 have been rehabilitated.

(b) No, Sir. Under the Bonded Labour System (Abolition) Act, 1976, the responsibility for identification, release and rehabilitation of bonded labourers (and for that matter conduct of necessary surveys) rests entirely with the State Governments concerned. The State Governments have been requested, from time to time, to take urgent and effective steps, including undertaking of intensive surveys, to secure early release and rehabilitation of bonded labourers, wherever found existing.

Missing coing coal from collieries

739. SHRI RAM NARESH

KUSHAWAHA:

SHRI ABDUL REHMAN
SHEIKH:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that coking coal worth over Rs. 12 crores was found missing from different collieries under CCL during 1983-84;

(b) if so, what are the details thereof; and

(c) whether Government have made any inquiry into the matter and if so, what is the result thereof and what action has been taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) to (c) The information is being collected and will be laid on the Table of the House.

Power requirement

740. SHRI RAMANAND YADAV: Will the Minister of ENERGY be pleased to state:

(a) whether Government have assessed the total estimated requirement of power for the country during the current financial year;